

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH:NEW DELHI

...

OA. No. 526 of 1994

(b)

Dated New Delhi, this 28th day of September, 1994

Hon'ble Shri J. P. Sharma, Member (J)

Hon'ble Shri B. K. Singh, Member (A)

1. Shri Vinod Kumar, R/o  
M-9, Shastri Nagar

DELHI

2. Shri Oshpal Singh  
R/o B-6/376 Sector-7  
ROHINI  
DELHI-110085

... Applicants

By Advocate: Shri B. S. Mainee

VERSUS

Union of India, through

1. The Secretary  
Ministry of Railways  
Rail Bhawan  
NEW DELHI

2. The General Manager  
Central Railway  
BOMBAY V.T.

3. The Chairman  
Railway Recruitment Board  
Divisional Office Compound  
Bombay Central  
BOMBAY

... Respondents

By Advocate: Shri H. K. Gangwani

O R D E R  
(Oral)

Shri J. P. Sharma, M(A)

The applicants jointly filed this application for grant of relief for direction to the respondents to appoint the applicants against the declared vacancies for which the applicants appeared and prayed were selected. They also that age relaxation be also given to them if they becomes overage in the meantime.

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(1)

2. The respondents contested this application denying grant of reliefs to the applicants.

3. When the matter came up for hearing to-day, the learned counsel for the applicant, Shri B. S. Mainee stated that the respondents are considering the matter for granting relief <sup>for</sup> prayed by the applicant in the OA to adjust them in some other Railways. It is, therefore prayed that the application be allowed to be withdrawn.

4. Shri H. K. Gangwani, counsel appearing on behalf of the respondents, on instructions from the departmental representative, states that the Central Railway, Bombay has no instructions in this regard as to what is happening in the Railway Board.

5. In view of this, the applicant is allowed to withdraw the application. The learned counsel for the applicant has also sought permission to file a fresh application if the relief <sup>for</sup> prayed by the applicants is not granted by the respondents. The permission is granted only to the extent that if any representation is pending before the Railway Board and that is disposed of than a copy of that representation duly acknowledged by the Railway Board prior to the date of the judgement should also be filed along with that proposed application, if any, subsequently to be filed by the applicant.

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6. The application is dismissed as withdrawn.

(B. K. Singh)  
Member (A)

J. P. Sharma  
Member (J)

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